

(AV)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-456/2002 in  
OA-31/2000

New Delhi this the 28th day of October, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)  
Hon'ble Sh. Govindan S. Tampi, Member(A)

Sh. Brij Pal Singh,  
R/o V&P.O.Nagla Ugreasan,  
Kuchesar, Buland Shehar,  
(UP). .... Petitioner

(through Sh. Anil Singal, Advocate)

Versus

Sh. R.S. Gupta,  
Commissioner of Police,  
I.P. Estate, New Delhi. .... Respondent

ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

Learned counsel for petitioner's counsel seeks permission to withdraw this Contempt Petition with liberty to file a fresh O.A. Permission granted. CP-456/2002 is dismissed as withdrawn. The petitioner is granted liberty to file a fresh O.A. regarding the grievances raised in this C.P., if so advised, in accordance with law.

(Govindan S. Tampi)  
Member(A)

/vv/

  
(Dr. A. Vedavalli)  
Member(J)